

from forest land of any description without receiving their legal entitlement to rehabilitation prior to the 13th day of December, 2005.

As of now a total of 42.09 lakh claims for grant of forest rights titles have been filed and 16.95 lakh titles have been distributed.

**Non-compliance of Forest Rights Act, 2006 by States**

1758. PROF. M. V. RAJEEV GOWDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government perceives any non-compliance of the Forest Rights Act, 2006 by the States; and

(b) the details of the cases, if any, to acquire forest land by bypassing the FRA Act by State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) No, Sir. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is being implemented across the country.

(b) Does not arise in view of reply to part (a) above.

**Schools catering to tribal areas**

1759. PROF. M.V. RAJEEV GOWDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the total number of schools across the country that cater to primary and secondary education in the tribal areas of the country;

(b) the statistics on the increase in literacy rate in these regions from previous year; and

(c) what measures has Government taken so far to increase the number of school going children in tribal areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As per report of District Information System for Education (DISE), developed by the National University of Educational Planning and Administration (NUEPA), category-wise schools in 2015-16, in States having Tribal Areas (Sixth Schedule of the Constitution of India)/Scheduled Areas (Fifth Schedule of the Constitution of India)/large percentage of tribal population are given in Statement (*See below*).